

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.
OA.No.227/96.

Date :16.2.1996.

Between:-

1. S.Naushad Ali
2. K.John Vinaya Kumar
3. C.Lakshminarayana
4. G.Nagaiah
5. B.Thendava Krishna

.... Applicant.

(All the Applicants are the Ex-Casual Mazdeers
worked under the control of Respondent No.4).

1. The Chief General Manager (Telecom),
A.P.Circle, Deer Sanchar Bhavan,
Nampally Station Road, Hyderabad.
2. The General Manager (Telecom),
Telecom Area, Secunderabad.
3. The Telecom District Engineer,
Chittoor District, Chittoor.
4. The Sub-Divisional Officer, Telecom,
Tirupathi, Chittoor District.

... Respondents.

Counsel for the Applicant: Mr. M. P. Chandra Mouli, Advocate.

Counsel for the Respondents: Mr. V. Rajeshwara Rao, CGSC.

CORAMA

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

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O.A.No.227/96.

Date: 16.2.1996.

JUDGMENT

I, as per Hon'ble Sri R.Rangarajan, Member (Administrative) X

Heard Sri M.P.Chandra Mouli, learned counsel for the applicants and Sri V.Rajeshwara Rao, Addl. CGSC for respondents.

2. There are 5 applicants in this O.A. They were engaged as Casual Mazdoor under R-4 and later their services were disengaged. The details as to their engagement as Casual Mazdoor and dates of disengagement etc. are as follows:

Sl. No.	Details of applicant.	Date of engagement as Casual Mazdoor	Date of disengagement	Remarks
1.	Applicant No.1	1.5.1985	1.10.1995	
2.	Applicant No.2	1.7.1980	1.6.1991	**
3.	Applicant No.3	1-6-1984	31.5.1992	
4.	Applicant No.4	1.6.1987	8.6.1995	
5.	Applicant No.5	19.10.1987	30.6.1994	

** It is stated in case applicant No.2 that he was again reengaged subsequently to 1.6.91 but the actual date of reengagement is not known and that he was engaged till 1.10.95.

It is stated for the applicants that they were not re-engaged after the above mentioned dates.

3. This OA is filed praying for a direction to the respondents to reengage them as Casual Mazdoor and grant them temporary status and regularise their services in Group 'D' posts.

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: 3 :

4. In view of what is stated by the applicants, it has to be presumed that they had gained some experience in the Telecom department. So, it is in the interest of the department if they are engaged in preference to freshers whenever work is available. ^{long} However, their absence after their disengagement till the date of reengagement cannot be condoned. In the result, the following direction is given:-

All the 5 applicants have to be reengaged by the respondents if there is work in future and in preference to freshers from open market in the units from where they were lastly disengaged. If the applicants are going to be reengaged in pursuance of this order, none who are already working as casual mazdoor shall be retrenched.

5. The OA is ordered accordingly. No costs. //

Ono
(R.Rangarajan)
Member (Admn.)

Neeladri
(V.Neeladri Rao)
Vice Chairman

Dated 16th Feb., 1996.
Open court dictation.

Amol
Dy. Registrar (Judl)

Grh.

Copy to:-

1. The Chief General Manager (Telecom),
A.P.Circle, Deor Sanchar Bhavan,
Nampally Station Road, Hyderabad.
2. The General Manager (Telecom),
Telecom Area, Secunderabad.
3. The Telecom District Engineer,
Chittoor District, Chittoor.
4. The Sub-Divisional Officer, Telecom,
Tirupathi, Chittoor District.
5. One copy to Mr. M.P. Chandra Mouli, Advocate,
CAT. Hyderabad Bench, Hyd.
6. One copy to Mr. V. Rajeshwar Rao, Addl. CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

kku.

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16/3/96
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16.2.1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 227/96

T.A.No.

(W.P.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions of the
Dismissed. *admissible*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

